

areas. He has evaded that part of the question.

**Shri Vidya Charan Shukla:** The hon. lady Member asked a general question whether we want to settle ex-servicemen in border areas, and so I said this is under our consideration and we have started a pilot scheme.

**Shri Swell:** He says he has got a scheme . . . (Interruptions.)

श्री सिद्ध नारायण : अध्यक्ष महोदय, मैं सरकार से यह जानना चाहता हूँ कि जो पादरी वहाँ बसे हुए हैं उनमें कितने विदेशी हैं और कितने देशी हैं, और जो प्लान्टर्स अथवा गार्डनर्स हैं उनमें कितने फारेनर्स हैं और कितने देशी हैं। जो फारेनर्स हैं बाडर पर उनकी जायदाद के बारे में सरकार क्या सोच रही है।

श्री सिद्धा चरण शुक्ल : यदि इस बारे में नोटिस दी जाये तो मैं बतला सकता हूँ।

**Shri Hem Barua:** The Assistant High Commissioner's office of Pakistan in Shillong was abolished because of its proved involvement in encouraging Pakistan saboteurs in the State of Assam. In that context, may I know whether our Government is aware of the fact that the Deputy High Commissioner's office of Pakistan located in Calcutta is actively encouraging Pakistani infiltration into the State of Assam and encouraging rebellion among the hill tribes of Assam with arms and ammunitions and, if so, may I know whether the Government considers this as a violation of the Tashkent pact, and if they consider it to be a violation of the Tashkent pact by Pakistan, what positive steps are being taken to bring Pakistan into a reasonable frame of mind?

**Shri Y. B. Chavan:** As far as infiltration is concerned, certainly we accept that on their side they are training some people for infiltration. To that extent they have broken the Tashkent spirit.

**Shri Hem Barua:** And the letter too.

**Shri Y. B. Chavan:** Both letter and spirit. As far as the political aspect is concerned, we have to think about it. They may have signed the Tashkent agreement insincerely but our approach has been as had been explained on many occasions by the Foreign Minister, we would like to stand by the Tashkent agreement.

**Shri Hem Barua:** There can be no unilateral implementation of a bilateral pact such as the Tashkent agreement.

**Shri Y. B. Chavan:** Mr. Hem Barua is entitled to his opinion. I am explaining the Government's position. He may not like it; he may disapprove of it and he is certainly entitled to do so. As far as the Assam infiltrations are concerned, we are quite aware that they are trying to push in people after training them and we have to take care and see how we resist it. As the Deputy Minister explained, we have taken certain steps and will continue to take certain steps.

**Shri Hem Barua:** What about the Deputy High Commissioner in Calcutta.

**Shri Y. B. Chavan:** I would require notice before I make any specific commitment on this question.

#### Voluntary Retirement

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\*572. **Shrimati Savitri Nigam:**  
**Shri D. C. Sharma:**

Will the Minister of Home Affairs be pleased to state:

(a) whether Government propose to chalk out a scheme for voluntary retirement in order to raise the standard and efficiency of services and also to get rid of frustrated and disgruntled officers of middle age group; and

(b) if so, the broad details of this scheme and when this scheme will be implemented?

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) and (b). A statement is laid on the Table of the House.

#### Statement

Special retirement terms have been sanctioned for surplus staff who have put in a minimum of 15 years service and who opt to retire voluntarily. A copy of the orders issued by the Ministry of Finance, indicating the terms for voluntary retirement in such cases was placed on the Table of the House by the Deputy Minister of Finance on the 28th April, 1966, in reply to Starred Question No. 1408. As explained in the statement laid on the Table of the Lok Sabha on 16th November, 1966 in reply to Unstarred Question No. 1519, by Shri Maheshwar Naik, proposals to implement the recommendations contained in the paper on "measures for strengthening administration" and the Committee on Prevention of Corruption (Santhanam Committee) to the effect that the Government should have powers to compulsorily retire a Government servant who had completed 25 years of qualifying service or had attained the age of 50 years, without giving any reason and without liability for special pension, are under consideration. The question whether Government servants also should be given a reciprocal right to so retire is also under consideration.

**Shrimati Savitri Nigam:** Is the hon. Minister aware that there are a large number of people in the services who get completely demoralised and frustrated because they are victims of the departmental promotion committees and by the nepotism and favouritism which is prevalent in the services? On the one hand they distribute that frustration around them and on the other they keep all the other young

and good officers blocked, though they could do much better than their superiors? Is the Government thinking of some solution to remove the frustration and allow these officers to come up, those officers who have in an unjust manner been superseded by the juniors?

**Shri Vidya Charan Shukla:** Some individual cases of this kind may arise but there are regular procedures laid down for redressal of such grievances.

**Shrimati Savitri Nigam:** I get the same reply in this statement. The statement says that the question whether Government servants also should be given a reciprocal right to so retire is also under consideration. Notice of the question was given last time about six months ago and the same, identical reply was given. I would like to know how long the Government is going to take to come to this very valuable decision?

**Shri Vidya Charan Shukla:** It is a very complicated question and it would affect lots of people. So, a great deal of thought and consultation is necessary. So, some time is being taken for that.

**Shri D. C. Sharma:** On the one hand the Government has been raising the age-limit of retirement. I think it is now 58. On the other hand, the Government is denying some of the young officers, whom the hon. lady Member knows very well—I also know them—their due. Some young officers are not given their due because of certain vested interests which are there in every Ministry at the Centre and in every department in the States. I want to know how the Government is going to streamline the administration of this country by removing the deadwood of superannuated persons from the Ministries so that the Ministries function more efficiently and more brightly than hitherto?

**Mr. Speaker:** It does not relate to this question.

**Shri Vidya Charan Shukla:** The question of the hon. Member hardly

relates to this question, but still we have got a special staff—inspection—

**Shri D. C. Sharma:** His intelligence quotient is very low, Sir.

**Mr. Speaker:** Order, order. Next question.

**Shri D. C. Sharma:** Sir, how are they going to reconcile this? They must tell me; let us have a reply to the question.

**Mr. Speaker:** Next question. Shri Yashpal Singh.

**Shri D. C. Sharma:** Sir, on a point of order. When the Minister says that this question is not related to the main question, you should come to our rescue.

**Mr. Speaker:** My difficulty was this—

**Shri D. C. Sharma:** The young Minister says to me that my question does not relate to the main question. How long has he been in the Lok Sabha?

**Mr. Speaker:** The hon. Member is justified, but before the Minister spoke, I had said the same thing.

#### Law and Order during General Elections

\*573. **Shri Yashpal Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have taken adequate measures to maintain law and order during the ensuing General Elections; and

(b) if so, the broad details thereof?

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) and (b). State Governments and Administration of Union Territories are fully alive to the situation and will take adequate measures with such assistance from the Central Government as may be necessary, to maintain law and order during the ensuing General Election. These measures will be worked out in the light of the experience of the

previous General Elections and of the present conditions.

**श्री यशपाल सिंह :** उत्तर प्रदेश के भूत-पूर्व मुख्य मंत्री श्री सी० बी० गुप्त ने कहा था कि प्राचार्य कृपलानी की इलैक्शन में कांग्रेसी वोटर्स को बैलट बाक्स तक नहीं जाने दिया गया और पुलिस भी उनको पहुंचाने में सफल नहीं हो सकी। पुलिस ने भी काफी कोशिश की लेकिन वह भी मुखालिफ वॉटर्स को रोक नहीं सकी। इस हालत में जबकि उत्तर प्रदेश के भूतपूर्व चीफ मिनिस्टर जैसे प्रादमी का यह कथन है और उन्होंने माना है कि बैलट बाक्स तक नहीं जाने दिया गया तो हम तरह की घटनायें फिर न हों, इसके लिए सरकार क्या उपाय सोच रही है ?

**The Minister of Home Affairs (Shri Y. B. Chavan):** I do not know what happened in the last elections, because I have not got any information on that. Really speaking, this question relates to what preparations we are going to make for the coming general elections, and the answer that we have given is that we have made studies of the experiences of the last election and we are studying the present situation, because what is likely to happen is certainly likely to happen as a result of the present situation. So, some detailed studies are being made with the help of the State Governments, and in the course of a few weeks to come, we will prepare certain detailed plans as to how to meet the situation.

**श्री यशपाल सिंह :** इसके लिए कोई सेंट्रल वाडी होगी या जिले के अधिकायियों के ऊपर यह काम छोड़ दिया जाएगा ? हम चीज को देखने के लिए आपके पास क्या माघन है कि जो आप कदम उठा रहे हैं उनका नाजायज इस्तेमाल मुखालिफ पार्टी के खिलाफ तो नहीं हो रहा है ?